## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-213/2016

IN THE MATTER OF:

Hanuman Buildwel Pvt. Ltd.

Applicant/petitioner

Order under Section 391(2) & 394 of the Companies Act

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. Varadharajan, Hon'ble Member(Judicial)

For the Applicant/Petitioner:

Mr. M.K. Gupta, Adv.

For Official Liquidator

Mr. Amish Tandon, Mr. Ayush Beotra, Advs.

For RD (NR), Delhi

Mr. Manish Raj, Company Prosecutor

## ORDER

Learned Counsel for the RD states that in order to comply with the order dated 22.09.2017, further time of two weeks be granted. We order accordingly.

List the matter on 24th November, 2017. This shall be treated as the last opportunity.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

03.11.2017 V. Sethi